

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 40/RP/2022

in

Petition No. 192/GT/2020

Coram:

Shri I.S. Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Date of Order: 24th November 2022

IN THE MATTER OF

Review of Commission's Order dated 4.8.2022 in Petition No. 192/GT/2020 in respect of revision of tariff of Bhilai Expansion Power Plant (500 MW) for the Period from 1.4.2014 to 31.3.2019.

AND

IN THE MATTER OF

NTPC SAIL Power Company Limited,
4th Floor, 15 Bhikaiji Cama Place,
New Delhi – 110066

.... Review Petitioner

Vs

1. DNH Power Distribution Corporation Limited
UT of DNH, Silvassa – 396230

2. Electricity Department,
Administration of Daman & Diu,
Daman – 396210

3. Chhattisgarh State Power Distribution Company Limited
Vidyut Sewa Bhawan, Dagonia,
Raipur – 492001

4. Steel Authority of India Limited
Ispat Bhawan, Lodhi Road,
New Delhi – 110003

.... Respondents



Parties Present:

Shri Venkatesh, Advocate, NTPC SAIL
Shri Abhishek Nangia, Advocate, NTPC SAIL
Shri Tridib Deb, NTPC SAIL
Shri Dilip Kumar Tiwari, NTPC SAIL
Ms. Monika Gadora, NTPC SAIL

INTERIM ORDER

The Review Petitioner, NTPC Sail Power Company Limited, had filed Petition No. 192/GT/2020 for truing up of tariff of Bhilai Expansion Power Plant (2 x 250 MW) for the period 2014-19 in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and the Commission vide its order dated 4.8.2022 (in short 'the impugned order') had revised the tariff of the generating station. Aggrieved by the impugned order dated 4.8.2022, the Review Petitioner has filed this Review Petition on the ground that there is error apparent on the face of the record on the following issues:

- (a) *Difference in the rate of interest in loan allowed.*
- (b) *Disallowances of additional capital expenditure of Rs. 34.80 lakh (i.e., Rs. 3.01 lakh in 2015-16 and Rs. 31.79 lakh in 2016-17) incurred towards Lab instrument for NABL certification;*
- (c) *Erroneous consideration of the Weighted Average Rate of Depreciation due to error committed by the Review Petitioner.*

Hearing on 2.11.2022

2. The Review Petition was heard on 'admission' on 2.11.2022. During the hearing, the learned counsel for the Review Petitioner made detailed oral submissions and prayed that the review on the aforesaid issues may be allowed. The Commission, after hearing the learned counsel, 'admitted' the review petition, on the issues raised in paragraph 1 above. The Commission also directed issuance of notice to the Respondents.



3. Accordingly, the Review Petitioner is directed to serve the copy of the review petition, along with this order, to the Respondents by **30.11.2022**. The Respondents shall file their replies on 'merits', on or before **19.12.2022**, after serving copy to the Review Petitioner, who may file its rejoinder, if any, by **30.12.2022**. Pleadings shall be completed by the parties within the due date mentioned and no extension of time shall be granted for any reason.

4. Review Petition No. 40/RP/2022 shall be listed for hearing during **19.1.2023**.

Sd/-
(Pravas Kumar Singh)
Member

Sd/-
(Arun Goel)
Member

Sd/-
(I.S Jha)
Member

